

ITEM NO.19

REGISTRAR COURT. 2

SECTION XI

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. VIVEK SAXENA

Petition(s) for Special Leave to Appeal (C) No(s). 16601/2017

PRACHI SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. INDUSTRIAL DEVELOPMENT & ORS.

Respondent(s)

(ONLY SLP CIVIL NO. 16458-16459 OF 2017 TO BE LISTED BEFORE  
REGISTRAR COURT )

WITH

SLP(C) No. 16458-16459/2017 (XI)

Date : 12-05-2023 This petition was called on for hearing today.

For Petitioner(s)

Mr. Sushil Kumar Sharma, Adv.  
Mr. Pahlad Singh Sharma, AOR  
Mr. Manish Kumar Mishra, Adv.  
Mr. Virendra Kumar, Adv.  
Mrs. Yugandhara Pawar Jha, AOR

For Respondent(s)

Mr. Abhishek Vikas, AOR  
Ms. Ruchira Gupta, Adv.  
Mr. Shishir Deshpande, AOR  
Ms. Pooja Tripathi, Adv.  
Ms. Harshita Sharma, Adv.  
Mr. Deep Narayan Sarkar, Adv.  
Mr. Ritesh Agrawal, AOR  
Mr. Arvind Kumar Sharma, AOR  
Mr. Ajit Sharma, Adv.  
Mr. A. Renganath, Adv.  
Mr. Abhijeet Pandove, Adv.

UPON hearing the counsel through Video Conference,  
the Court made the following

**O R D E R**

**SLP(C) No. 16458-16459 OF 2017**

Four weeks time, is granted, as a last chance to all appearing respondents, to file counter affidavit, if not already filed.

At this stage, Mr. Ajeet Sharma, AOR, seeks and is granted four weeks time to file vakalatnama and counter affidavit, on behalf of Respondent No. 1.

Service is complete on all the respondents, except respondent no. 4 in SLP (C) No. 16459/2017.

Despite last chance, having been granted, petitioner has failed to take fresh steps for effecting service upon the above-said respondent.

Accordingly, matter be processed for listing before the Hon'ble Judge-in-Chambers, for further directions.

**VIVEK SAXENA**  
Registrar